

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 414/TT/2019

- Subject** : Petition for revision of tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Combined Asset under “WRSS-I Transmission System” in Western Region.
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri P. S. Mhaske, Member (Ex-officio)
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 12 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- (i) Instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following Combined Assets-(a) and (b):
- (a) 40% FSC compensation package for 400 kV D/C Khandwa-Seoni Transmission Line at Khandwa station & 400 kV D/C Sipat-Raipur Transmission Line along with sub-station bays at Raipur and Sipat.



- (b) 315 MVA, 400/220 kV ICT with associated 220 kV bays associated with Itarsi (PG)-Itarsi (MPPTCL) Ckt-II and 220 kV Bays associated with Itarsi (PG)-Bhopal (MPPTCL) Ckt-II under WRSS-I Transmission System in Western Region.
- (ii) Assets-(a) and (b) were declared under commercial operation on 1.8.2008 and 1.5.2008 respectively.
- (iii) Revision of tariff is sought for 2004-09 and 2009-14 tariff periods pursuant to the judgments of APTEL dated 22.1.2007 in Appeal No. 81 of 2005 & batch and dated 13.6.2007 in Appeal No. 139 of 2006 & batch as well as order of the Commission dated 18.1.2019 in Petition No. 121 of 2007. Tariff for 2014-19 period was allowed by the Commission vide order dated 30.12.2015 in Petition No. 371/TT/2014.
- (iv) No Additional Capital Expenditure (ACE) is claimed during 2014-19 tariff period and no ACE is projected for 2019-24 tariff period.
- (v) Rejoinder to the reply of MPPMCL and information in response to the Technical Validation letter have been submitted vide affidavits dated 28.7.2020 and 3.8.2020 respectively.
3. The representative of MPPMCL has submitted that reply of MPPMCL filed vide affidavit dated 6.2.2020 may be considered while allowing tariff in the present petition.
4. After hearing the parties, Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

